



The Right to Fair Compensation and Transparency in Land Acquisition,  
Rehabilitation and Resettlement (Jharkhand Amendment) Act, 2017

Act 7 of 2018

Keyword(s):

Infrastructure projects, Panchayat Buildings, Land Acquisition, Resettlement

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**विधि (विधान) विभाग**

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अधिसूचना

26 जून, 2018

**संख्या-एल०जी०-18/2017-50/लेज०--** झारखंड विधान मंडल द्वारा यथा पारित और माननीय राष्ट्रपति द्वारा दिनांक 12 जून, 2018 को अनुमत भूमि अर्जन, पुनर्वासन और पुनर्व्यवस्थापन में उचित प्रतिकार और पारदर्शिता का अधिकार (झारखण्ड संशोधन) अधिनियम, 2017 का निम्नांकित अंग्रेजी अनुवाद झारखंड राज्यपाल के प्राधिकार से इसके द्वारा प्रकाशित किया जाता है जिसे भारतीय संविधान के अनुच्छेद 348 के खंड (3) के अधीन उक्त अधिनियम का अंग्रेजी भाषा में प्राधिकृत पाठ समझा जाएगा।

**THE RIGHT TO FAIR COMPENSATION AND TRANSPARENCY IN LAND ACQUISITION, REHABILITATION AND RESETTLEMENT (JHARKHAND AMENDMENT) ACT, 2017 (JHARKHAND ACT- 07,2018)**

AN ACT TO AMEND THE RIGHT TO FAIR COMPENSATION AND TRANSPARENCY IN LAND ACQUISITION, REHABILITATION AND RESETTLEMENT ACT, 2013 IN ITS APPLICATION TO THE STATE OF JHARKHAND.

Be it enacted by the Legislature of the State of Jharkhand in the sixty eighth year of the Republic of India as follows-

1. (1) This Act may be called the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Jharkhand Amendment) ACT, 2017. Short title and commencement

(2) The Act shall be deemed to have come into effect on 1<sup>st</sup> January, 2014

(3) The provisions of this Amendment Act shall have effect notwithstanding anything contained in any Law or Judgement or Order of any Court or authority.

2. In the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (hereinafter referred to as the Principal Act), in section 2, in sub-section (2), after the second proviso, the following proviso shall be added, namely :- Amendment to Section-2 Central Act 30 of 2013

“Provided also that the acquisition of land for the projects listed in Section 10A and the purposes specified therein shall be exempted from the provisions of the first proviso to this sub-section.”

3. In the principal Act, after Chapter-III, the following new chapter-IIIA shall be inserted:- Insertion of new section 10 A

**CHAPTER-III**

Provisions of Chapter-II & III not to apply to certain projects

**10A-** The State Government may, in the public interest by notification in the official gazette, exempt any of the following project from the application of the provision of Chapter-II and Chapter-III of this Act, namely:-

Power of the  
State  
Government to  
exempt certain  
project

Government Infrastructure projects including Schools, Colleges, Universities, Hospitals, Panchayat Buildings, Anganbadi Centres, Rail, Road, Waterways, electrification, irrigation, housing for the economically weaker section, Water supply, Pipelines, Transmission and other Government Buildings for undertaking such projects advise of Gram Sabha/Local Authority shall also be taken.

झारखंड राज्यपाल के आदेश से,

**संजय प्रसाद,**  
प्रधान सचिव-सह-विधि परामर्शी  
विधि विभाग, झारखंड, राँची।

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